

øITEM NO.4

COURT NO.10 SECTION XVI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3652/2010
(Arising out of impugned final judgment and order dated 21/08/2009
in LPA No. 793/2002 21/08/2009 in LPA No. 793/2002 passed by the
High Court of Patna)
STATE OF BIHAR & ORS. Petitioner(s)

VERSUS

RAMESH PRASAD VERMA (DEAD)THR. LRS. Respondent(s)
(With interim relief and Office Report)
WITH SLP(C) No. 3653/2010
Interim Relief and Office Report)

Date : 10/01/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Gopal Singh, Adv.

Mr. Shivam Singh, Adv.

Mr. Advitiya Awasthi, Adv.

For Respondent(s) Mr. Sunil Kumar, Adv.

Mr. Santosh Mishra, Adv.

Mr. Alok Kumar, Adv.

Mrs Sarla Chandra, Adv.

Mr. Nagendra Rai, Sr. Adv.

Ms. Prerna Singh, Adv.

Mr. Prashant Kumar, Adv.

Mr. Priya Ranjan Rai, Adv.

Mr. T. Mahipal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard the parties at length.

Arguments concluded.

Judgment reserved.

(B.Parvathi)

Court Master (Tapan Kumar Chakraborty)

Court Master